क्षेत्रीय कार्यालय एवं प्रयोगशाला
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
जे-1, ज्ञान सरोवर कॉलौनी, रामघाट रोड, अलीगढ़

पत्रांक 1127/OA No-346/23 दिनांक 24-8-23

सेवा में,

रजिस्ट्रार महोदय,
मा0 राष्ट्रीय हरित अधिकरण,
नई दिल्ली।

विषय– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ.ए. संख्या–346/2023 में पारित आदेश दिनांक 29.05.2023 के अनुपालन के सम्बन्ध में

महोदय,

कृपया उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ.ए. संख्या–346/2023 में पारित आदेश दिनांक 29.05.2023 का संदर्भ ग्रहण करने का कष्ट करें। उक्त के अनुपालन में जिलाधिकारी, हाथरस के पत्र संख्या–706/ओए.–346/23, दिनांक 21.06.2023 के द्वारा ईट भट्ठा मै0 कंचन ईट उद्योग (पूर्वनाम मै0 इन्द्र ईट उद्योग) ग्राम नूरपुर, पोस्ट गढ़ी बलना, तहसील व जनपद हाथरस का निरीक्षण किये जाने हेतु निम्नलिखित अधिकारियों की टीम गठित की गयी हैः–

1. उपजिलाधिकारी, तहसील–हाथरस, जनपद–हाथरस।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, अलीगढ़।

उक्त समिति द्वारा ईट भट्ठा मै0 कंचन ईट उद्योग (पूर्वनाम मै0 इन्द्र ईट उद्योग) ग्राम नूरपुर, पोस्ट गढ़ी बलना, तहसील व जनपद हाथरस का निरीक्षण दिनांक 19.08.2023 को किया गया है। संयुक्त निरीक्षण आख्या पत्र के साथ मूलरूप में संलग्न है। मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 29.05.2023 के अनुपालन में संयुक्त निरीक्षण आख्या मा0 एन0जी0टी0 की ई–मेल आई0डी0: judicial-ngt@gov.in के माध्यम से अपलोड की गयी है। आख्या सादर सूचनार्थ एवं अग्रिम आश्यक कार्यवाही हेतु प्रेषित।

संलग्नक : संयुक्त निरीक्षण आख्या।

भवदीय

(डॉ0 जे0पी0 सिंह)
क्षेत्रीय अधिकारी(प्र0)

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित।

1 जिलाधिकारी महोदया, हाथरस।
2 उपजिलाधिकारी, तहसील–हाथरस जनपद–हाथरस।
3 मुख्य विधि अधिकारी, उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, लखनऊ।
4 मुख्य पर्यावरण अधिकारी (वृत्त–4), उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, लखनऊ।
5 श्री प्रदीप मिश्रा, बोर्ड अधिवक्ता, बी–235, सेक्टर–19, नोएडा।

क्षेत्रीय अधिकारी(प्र0)

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में दायर ओ.ए. संख्या–346/2023 सत्यप्रकाश गौतम बनाम स्टेट ऑफ यू0पी0 में पारित आदेश दिनांक 29.05.2023 के अनुपालन में संयुक्त निरीक्षण आख्या।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में दायर ओ.ए. संख्या–346/2023 सत्यप्रकाश गौतम बनाम स्टेट ऑफ यू0पी0 में दिनांक 29.05.2023 को आदेश पारित किया गया है। उक्त आदेश के मुख्य बिन्दु निम्नवत् हैः–

1. This Original Application has been registered under Section 14 & 15 of National Green Tribunal Act, 2010 (hereinafter referred to as 'NGT Act, 2010') on a letter petition dated 07.02.2023 sent by a Satay Prakash Gautam, s/o Shri Babulal Gautam, house no. 1268, Circular Road, Hathras, State of UP.
2. The grievance is that there is a brick kilns M/s Kanchan Int Udyog (earlier named as Indra Int Udyog) at village Noorpur, Post Garhi Balna, Tehsil and District Hathras which is being run by Shri Mukesh Kumar s/o Kanchan Prasad in an illegal manner in as much as area is in Taj Trapezium Zone wherein no brick kiln can be allowed to run but despite repeated complaint to the authorities no action has been taken against the said brick kiln.
3. In our view, this issue can be looked into, at the first instance by the local authorities and for the purpose whereof we constitute a joint Committee comprising State PCB and District Magistrate, Hathras who shall visit the site, collect relevant information and if finds any violation of environmental laws and norms, would take appropriate remedial and prevention action in accordance with law within two months.
4. With the above direction, the application is disposed of.
5. A copy of this order be forwarded to State PCB and District Magistrate, Hathras by e-mail for compliance.

उक्त जारी आदेश के अनुपालन में ग्राम–नूरपुर, पोस्ट–गढ़ी बलना, तहसील व जनपद–हाथरस में स्थित ईट भट्ठा मै0 कंचन ईट उद्योग (पूर्वनाम–मै0 इन्द्र ईट उद्योग) की जांच किये जाने हेतु कार्यालय जिलाधिकारी, हाथरस के पत्र संख्या–706/ओ0ए0–346/2023 दिनांक 21.06.2023 **(छायाप्रति संलग्नक–1)** के द्वारा निम्नलिखित अधिकारियों की टीम गठित की गयी हैः–

1. उपजिलाधिकारी, तहसील व जनपद हाथरस।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, अलीगढ़।

मा0 एन0जी0टी0 के द्वारा पारित आदेश दिनांक 29.05.2023 के अनुपालन में उक्त समिति के द्वारा ईट भट्ठा मै0 कंचन ईट उद्योग (पूर्वनाम–मै0 इन्द्र ईट उद्योग), ग्राम–नूरपुर, पोस्ट–गढ़ी बलना, तहसील व जनपद–हाथरस का निरीक्षण दिनांक 19.08.2023 को किया गया। निरीक्षण के समय ईट भट्ठे पर श्री आर.के. गौतम (मुनीम) उपस्थित थे। विस्तृत निरीक्षण आख्या निम्नवत् हैः–

1. कार्यालय अभिलेखानुसार ईंट भट्ठे की उत्पादन क्षमता–20,000 ईंट/दिन का है। निरीक्षण के समय ऑफ सीजन होने के कारण ईट भट्ठा संचालित नहीं पाया गया। निरीक्षण के समय ईट भट्ठा नैचुरल ड्राफ्ट पद्धति पर स्थापित पाया गया।
2. ईट भट्ठे के अक्षांश– 27.528733 व देशान्तर–78.206644 है। निरीक्षण के समय ईट भट्ठे का आकार गोलाकार पाया गया। ईट भट्ठे की चिमनी वृत्ताकार पायी गयी। ईट भट्ठा 23 पाये का पाया गया।
3. कार्यालय अभिलेखानुसार उक्त ईट भट्ठा वर्ष–2007 से स्थापित/संचालित है। व्यापारकर विभाग, हाथरस के द्वारा जारी रूपपत्र (फार्म) 15 दिनांक 18.11.2007 की छायाप्रति संलग्न है, **(छायाप्रति संलग्नक–2)।**
4. ईंट भट्ठे द्वारा मिट्टी, बालू एवं पानी को मुख्य कच्चे माल के रूप में प्रयोगकर पथाई एवं पकाई आदि प्रक्रिया द्वारा ईंट का उत्पादन किया जाना है।
5. ईंट भट्ठा में जल का प्रयोग घरेलू प्रयोजन एवं कच्ची ईंट बनाने हेतु मिट्टी मिक्सिंग में किया जाता है।
6. ईंट भट्ठे में उत्पादन प्रक्रिया से औद्योगिक उत्प्रवाह जनित नहीं होता है। मात्र घरेलू उत्प्रवाह जनित होता है, जिसके निस्तारण हेतु सैप्टिक टैंक/सोकपिट की स्थापना की गयी है।

7. ईंट भट्ठे में ईंधन के रूप में कोयले का प्रयोग लगभग 3 मी.टन/दिन किया जाता है। ईंट भट्ठे में कोयले के दहन से जनित उत्सर्जन के निस्तारण हेतु भू–तल से लगभग 30 मीटर ऊँची पक्की चिमनी स्थापित किया गया है। ईंट भट्ठे में ईंधन के दहन से जनित उत्सर्जन के नियन्त्रण हेतु वायु प्रदूषण नियन्त्रण व्यवस्था के रूप में ग्रेविटी सेटलिंग चैम्बर स्थापित पाये गये।

8. निरीक्षण के समय ईट भट्ठे की ट्रन्च में लगभग–3.5 लाख पक्की ईट तथा लगभग–4 लाख कच्ची ईट भरी हुई पायी गयी। ईट भट्ठा परिसर में लगभग–80,000 नग पक्की ईट एकत्रित पायी गयी।

9. उक्त ईट भट्ठे को इस कार्यालय के पत्र संख्या–181453 दिनांक 12.04.2023 के माध्यम से दिनांक 31.07.2027 तक सशर्त सहमति (जल/वायु) प्रदान की गयी है **(संलग्नक–3)**।

10. निरीक्षण के समय ईट भट्ठे की चिमनी पर फ्लू गैसों के अनुश्रवण हेतु प्लेटफार्म एवं पोर्टहोल स्थापित पाये गये। निरीक्षण के समय खीचे गये फोटोग्राफ संलग्न हैं **(संलग्नक–4)**।

11. उक्त ईट भट्ठे के जी.एस.टी. पंजीकरण संख्या–09ANHPK1795Q1Z4 दिनांक 28.07.2018 के अनुसार ईट भट्ठा के प्रोपराइटर श्री मुकेश कुमार, पुत्र श्री कंचन प्रसाद शर्मा, ग्राम–नूरपुर, डाकखाना, गढ़ी बलना, तहसील व जनपद–हाथरस है।

13. कार्यालय अभिलेखानुसार भारतीय सर्वेक्षण विभाग, देहरादून के पत्र संख्या–4171/18–बी–7(बी) दिनांक 13.12.2018 (छायाप्रति संलग्न–5) के अनुसार ग्राम–शाहपुर कलां, तहसील–हाथरस, जिला–हाथरस (उ0प्र0) में स्थित ईट भट्ठा मै0 कंचन ईट उद्योग, ग्राम–नूरपुर, पोस्ट–गढ़ी बलना, तहसील व जनपद–हाथरस टी.टी.जैड़ से उत्तर दिशा की ओर 700 मीटर बाहर है।

उपरोक्त संयुक्त निरीक्षण आख्या आवश्यक कार्यवाही हेतु प्रस्तुत है।

(अजय कुमार)
सहायक पर्यावरण अभियन्ता
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
अलीगढ़

(डॉ0 जे0पी0 सिंह)
क्षेत्रीय अधिकारी
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
अलीगढ़

(रवेन्द्र कुमार)
उपजिलाधिकारी
तहसील–सदर, जनपद हाथरस

संलग्नक-1

कार्यालय जिलाधिकारी, हाथरस

पत्रांक : 706/OA-346/23 दिनांक : 21-06-23

कार्यालय आदेश

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में दायर ओ0ए0 संख्या–346/2023 सत्य प्रकाश गौतम बनाम उ0प्र0 राज्य में दिनांक 29.05.2023 को आदेश पारित किया गया है, जोकि निम्नलिखित है:–

1. This Original Application has been registered under Section 14 & 15 of National Green Tribunal Act, 2010 (hereinafter referred to as 'NGT Act, 2010') on a letter petition dated 07.02.2023 sent by a Satay Prakash Gautam, s/o Shri Babulal Gautam, house no. 1268, Circular Road, Hathras, State of UP.
2. The grievance is that there is a brick kilns M/s Kanchan Int Udyog (earlier named as Indra Int Udyog) at village Noorpur, Post Garhi Balna, Tehsil and District Hathras which is being run by Shri Mukesh Kumar s/o Kanchan Prasad in an illegal manner in as much as area is in Taj Trapezium Zone wherein no brick kiln can be allowed to run but despite repeated complaint to the authorities no action has been taken against the said brick kiln.
3. In our view, this issue can be looked into, at the first instance by the local authorities and for the purpose whereof we constitute a joint Committee comprising State PCB and District Magistrate, Hathras who shall visit the site, collect relevant information and if finds any violation of environmental laws and norms, would take appropriate remedial and prevention action in accordance with law within two months.
4. With the above direction, the application is disposed of.
5. A copy of this order be forwarded to State PCB and District Magistrate, Hathras by e-mail for compliance.

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 29.05.2023 के अनुपालन में सन्दर्भित ईट भट्ठा मै0 कंचन ईट उद्योग (पूर्वनाम मै0 इन्द्र ईट उद्योग), ग्राम–नूरपुर, पोस्ट–गढ़ी बलना, तहसील व जनपद–हाथरस की जॉच किये जाने हेतु निम्नलिखित अधिकारियों की समिति का गठन किया जाता है–

1. उप जिलाधिकारी, तहसील–सदर, जनपद हाथरस।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, अलीगढ़।

गठित समिति के सम्बन्धित अधिकारियों को निर्देशित किया जाता है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित उक्त आदेश के अनुपालन में सन्दर्भित ईट भट्ठे की 15 दिन के अन्दर जॉच करते हुए कृत कार्यवाही की आख्या अधोहस्ताक्षरी को प्रस्तुत किये जाने के साथ–साथ क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, अलीगढ़ को अग्रिम आवश्यक कार्यवाही हेतु उपलब्ध करा दी जायें।

(अर्चना वर्मा)
जिलाधिकारी, हाथरस।

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषितः–

1. सदस्य सचिव, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. मुख्य पर्यावरण अधिकारी (वृत्त–4), उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. मुख्य विधि अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ।
4. उप जिलाधिकारी, तहसील–सदर, जनपद हाथरस।
5. क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, अलीगढ़।

जिलाधिकारी, हाथरस।

संलग्नक-2

उपभोग दिनांक — 12.02.2007

प्रपत्र सं0 टी0टी0—11

रूप पत्र (फार्म) 15

(उत्तर प्रदेश व्यापार-कर नियम, 1948 ई0 का नियम 57 देखिए)

उत्तर प्रदेश व्यापार-कर ऐक्ट संख्या 15, 1948 ई0 की धारा (क) के अधीन

रजिस्ट्री का प्रमाण-पत्र

पुस्तक संख्या 08

क्रम-संख्या 38

रजिस्टर की संख्या HT-0183459

मैं, खण्ड-1, हाथरस हल्का (सर्किल) /उप-खण्ड (सब सर्किल) का व्यापार-कर अधिकारी/सहायक व्यापार-कर अधिकारी, एतद्द्वारा श्री/श्रीमती सुरेश कुमार को 2006-2007 कर-निर्धारण वर्षों के लिए निबद्ध (रजिस्टर) करता हूँ।

यह रजिस्ट्री 31 मार्च 2007 तक प्रभावशील रहेगी। व्यापार का मुख्य स्थान नूरपुर पोस्ट गढ़ी बल्लाना हाथरस है और व्यापार कान्हा कन्चन टेंट उद्योग नाम तथा उपाधि से किया जाता है।

निम्नलिखित शाखाएं हैं—

(1) / (2) / (3) /

(4) (5)

फर्म के मालिक/भागीदारों के [illegible]

श्री सुरेश कुमार पुत्र श्री [illegible] प्रसाद

निवासी — नूरपुर गढ़ी बल्लाना, हाथरस

तारीख — 8-11-2007

व्यापार-कर अधिकारी

सहायक व्यापार-कर अधिकारी

खण्ड-1 हाथरस

मुहर [illegible] मण्डल (सर्किल)

-2001—10,520 [illegible] (आव)।

संलग्नक-3

Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

181453/UPPCB/Aligarh(UPPCBRO)/CTO/both/HATHRAS/2023

Date: 12/04/2023

To,

M/s

M/s KANCHAN ENT UDHYOG

VILL. NOORPUR, TAHSIL DISTT. HATHRAS,HATHRAS,

Application Id-20500451

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **M/s KANCHAN ENT UDHYOG** located at **VILL. NOORPUR, TAHSIL DISTT. HATHRAS,HATHRAS,**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA M/s KANCHAN ENT UDHYOG **granted for the period from 03/04/2023 to 31/07/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	BRICK	20000	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	2.0 KLD	Septic Tank	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality. In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	STACK	COAL	01	Particulate Matter	45 METER

Emmission Quality Standards

S No.	Stack no	Parameters	Standards

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will resúlts in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

On the basis of observations made in Inspection report dated 10.04.2023 of for this consent to operate is granted for M/s Kanchan Eint Udhyog, Vill. Noorpur, Tahsil & Distt. Hathras. Recommended for grant of conditional consent (Water & Air) for valid upto period of dated 31.07.2027 for manufacturing 20,000 Bricks /Day with following special conditions :-

1. This consent to operate (CTO) is granted for M/s Kanchan Eint Udhyog, Vill. Noorpur, Tahsil & Distt. Hathras.
2. This consent is depend on order of Hon;ble National Green Tribunal, in which it is mandatory that order of the Hon;ble Supreme Court/High Court/Nation Green Tribunal orders passed for Brick Kilns. Owners of the Brick Kilns shall insure to comply the every point of the said Order. Otherwise this consent shall be assumed as revoked or cancelled.
3. Owner of the Brick Kiln shall ensure that he will make/convert the ordinary the Brick Kilns to Zi-

Zag/Hydra technology within the three months from the date of issued the consent before operatio Brick Kilns.

4. Brick Kiln shall be operated in such a manner that ambient air quality should not be adversely aff the surrounding environment by the fugitive emissions emitted during brick kiln operational/processi period. Brick Kiln owner shall provide/may pucca Road,/Khadanja around the trench as well as withi premises of the Brick Kiln and also installed/provide the water sprinkling systems as water sprinkler stand post to suppress/mitigate the dust emissions.

5. The brick kiln must ensure full compliance of prescribed emission standards as notified by Ministry of Environment and forest, Government of India via serial no. 74 of Schedule-I in notification no. GSR 543(E) dated 22.07.2009 issued under Environment (Protection) Rules, 1986.

6. Brick Kiln shall ensure adequate plantation and green belt within the premises.

7. This consent is valid only for products and quantity mentioned above.

8. Industry shall obtain prior approval before making any modification in product/process /fuel/plant machinery. Failing which consent would be deemed void.

9. Brick Kiln shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.

10. Brick kiln is directed to fully comply the conditions mention in environmental clearance issued by District Level Environment impact Assessment Authority and obtained the E.C. from District Level Environment impact Assessment Authority before the operational of Brick Kiln.

11. Brick kiln shall not use hazardous waste like spent organic solvent, oily residue, pet coke, filter press cake, and other wastes like plastic, rubber, leather cutting etc. shall not be used as fuel.

12. Brick kiln shall provide permission to this office issued by Zila Panchayat and Mining Department within three month from date of issue of this consent to operate.

13. The brick kiln should comply the notification issued under the Environment (Protection) Act., 1986.

14. The brick kiln should installed lighting arrestor as per the PWD norms or any other standard design for brick kiln to avoid the damage to stack caused due to lighting attack.

15. Compliance report of this consent order must be sent to this office within two months.

16. Ash content should be used for low lying land filling in a scientific manner.

17. Brick Kiln should be change her Bhatha in Zig-Zag/Hydra in before next running season.

18. The Brick Kiln Shall be obtain NOC for ground water from Ground Water Authority and sent the NOC copy to this office within 3 month.

19. Brick Kiln Shall be Complying of condition of Environment Clearance issued DEIAA.

20. Brick Kiln shall be pay any dues regarding Air & Water Fees.

21. Brick Kiln shall be submitted the Stack Monitoring Report in its office in next running session.

22. Its consent (Water/Air) is depend on the compliance of direction of H.O. Letter No. H91164/C-4/Sa-II-756/ Nikshep/ 2022 dt. 27.03.2023.

23. Brick Kiln developed the green belt as per guidelines around the Brick Kiln make the pacca floor in around the trench & Ghati for 15 ft. for the controlling of dust before the operational of Brick Kiln the outer side of Brick Kiln.

Please note that consent to operate will be revoked, in case of, non compliance to any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions in this office.

JAI PAL SINGH Digitally signed by JAI PAL SINGH Date: 2023.04.12 13:17:17 +05'30'

JAIPAL SINGH
REGIONAL OFFICER (I)

Copy to:

Chief Environment Officer, C-4, U.P. Pollution Control Board, Lucknow.

JAI PAL SINGH Digitally signed by JAI PAL SINGH Date: 2023.04.12 13:17:24 +05'30'

JAIPAL SINGH
REGIONAL OFFICER (I)

संलग्नक-4

फंक्सनकर्ता

सर्व शिक्षा अभियान
सब पढ़ें सब बढ़ें

भारतीय सर्वेक्षण विभाग
SURVEY OF INDIA

OFFICE OF THE DIRECTOR
UTTARAKHAND & WEST UP GEO
SPATIAL DATA CENTRE
17, E. C. Road, Post Box No. 122
DEHRA DUN – 248001

दूरभाष Telephone : 0135 – 2656402
फैक्स Fax : 0135 – 2656402

निदेशक का कार्यालय
उत्तराखण्ड एवं पश्चिमी उत्तर प्रदेश
भू–स्थानिक आंकड़ा केन्द्र
17,ईस्ट कैनाल रोड, पत्र पेटी संख्या 122
देहरादून – 248001

दूरभाष : 2657112 to 2657116
Telephone : Ext. 2100
ई मेल E mail : ukgdc.ddn.soi@gov.in

सं0 No त– 4171 /18–बी–7(बी)

तारीख Dated: 13 दिसम्बर, 2018

सेवा में,

श्री मुकेश कुमार पुत्र श्री कन्चन प्रसाद
मै0 कंचन ईट उद्योग नूरपुर
तहसील–हाथरस,
जिला हाथरस (उ.प्र.)

विषय : **दूरी प्रमाण पत्र**

सन्दर्भ : आपका प्रार्थना पत्र संख्या शून्य दि0 13–12–2018

महोदय,

उपरोक्त संदर्भित प्रार्थना पत्र के माध्यम से वांछित दूरी प्रमाण पत्र के अनुक्रम में सूचित किया जाता है कि अभिलेखों के अनुसार ग्राम शाहपुर कलां, तहसील–हाथरस, जिला हाथरस (उ.प्र.) स्थित मै0 कंचन ईंट उद्योग नूरपुर टी.टी.जेड. से उत्तर दिशा की ओर 700 मीटर बाहर है।

भवदीय

Sweta 13/12/18

(स्वेता गुप्ता)
उप अधीक्षक सर्वेक्षक
कृते निदेशक